

15-4-2020  
upload the notice in morning court cell  
Also calculate it of the  
15/4/2020

THE HIGH COURT OF ORISSA: CUTTACK

NOTICE

Cuttack, Dated the 15<sup>TH</sup> April, 2020

Considering the continuing threat of spreading of COVID-19 and in the wake of the decision taken by the Government of India for extension of complete lock down of the nation till 03.05.2020, the Hon'ble Court have been pleased to order that, the Sub-ordinate Courts and their Offices where there will be morning sittings, shall function from 09.00 A.M to 10.00 A.M and other places where there is no morning sitting, the Courts and their offices will function from 11.00 A.M to 12.00 noon from 20.04.2020 till further orders to take up urgent criminal matters like remand, production and bail.

BY ORDER,

15.4.2020

REGISTRAR GENERAL

Memo No. .....4640.....(44) / Dtd. 15.04.2020

Copy forwarded to the:-

1. The District & Sessions Judge,.....(All)
2. The Chief Secretary to Govt. of Odisha, Bhubaneswar
3. The Principal Secretary to Govt. of Odisha, Home Deptt., Bhubaneswar
4. The Principal Secretary to Govt. of Odisha, Finance Deptt., Bhubaneswar
5. The Principal Secretary to Govt. of Odisha, Law Deptt., Bhubaneswar
6. The Principal Secretary to Govt. of Odisha, Health & Family Welfare Deptt., Bhubaneswar
7. The Chairman, Odisha State Bar Council, Cuttack
8. Advocate General, Odisha, Cuttack
9. The President, Orissa High Court Bar Association, Cuttack
10. The Member Secretary, OSLSA, Cuttack
11. The Director, Odisha Judicial Academy, Cuttack
12. The Commissioner of Police, Commissionerate of Police, Bhubaneswar-Cuttack
13. The Deputy Commissioner of Police, Cuttack
14. The Director, Public Prosecution Odisha,  
for information.

15/04/2020  
Special Officer (Spl. Cell) /c

**HIGH COURT MATTER (MOST URGENT)**

Email

OFFICE OF THE DISTRICT JUDGE, KANDHAMAL, PHULBANI.

Memo No. 2271 (20) Dated 15.04.2020

Copy communicated to:

1. The ADJ-cum-Special Judge(Vigilance), Phulbani,
2. The Judge, Family Court, Phulbani,
3. The ADJ-cum- Special Courts under POCSO Act, Phulbani,
4. The Additional District & Sessions Judge, Phulbani/Balliguda,
5. The Chairperson, Permanent Lok Adalat, Phulbani  
for favour of kind information and necessary action.
6. The Chief Judicial Magistrate, Phulbani,
7. The Registrar, Civil Courts-cum-ASJ(STC)-cum-PMJJ, Board, Phulbani,
8. The Senior Civil Judge-cum-ASJ, Balliguda
9. The Secretary, District Legal Services Authority, Phulbani,
10. The SDJM, Phulbani/Balliguda,
11. The JMFC, G.Udayagiri/Daringibadi,
12. Smt. P.P.Mohanty, JMFC, Phulbani,
13. Smt. Payal Gupta, JMFC, Phulbani,
14. Smt. Sheetal Barsha, JMFC, Balliguda,
15. Miss. Preranashree Deo, Civil Judge on Probation, Phulbani  
for information and necessary action.
16. The Bench Clerk, Grade-I, District Court, Phulbani for information with a  
direction to place the matter before the District Judge, Phulbani for favour of  
kind information and necessary action.
17. The System Officer, District Court, Phulbani for information with a direction to  
upload the Notice in the Website of District Court, Phulbani immediately.


  
Registrar,  
15.4.2020  
Civil Courts, Phulbani.

OFFICE OF THE DISTRICT JUDGE, KANDHAMAL, PHULBANI.

Memo No. 2272 (23) /Dated 15.04.2020

Copy communicated to:

1. The District Magistrate-cum-Collector, Kandhamal, Phulbani,
2. The Superintendent of Police, Kandhamal, Phulbani,
3. The Superintendent of Excise, Kandhamal, Phulbani
4. The Divisional Forest Officer (T), Phulbani / Balliguda
5. The Superintendent, District Jail, Phulbani,
6. The Superintendent, Sub-jail, Balliguda/G.Udayagiri,
7. The Public Prosecutor, Phulbani
8. The Secretary, District Bar Association, Phulbani
9. The Secretary, Bar Association, Balliguda / G.Udayagiri / Daringibadi  
for information and necessary action.

  
Registrar,  
15.4.2020  
Civil Courts, Phulbani.